

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.207/Chd/Pb/2020

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

Goel Iron Store.Petitioner-Operational Creditor.

Versus

Adarsh Super Construction Pvt.Ltd.Respondent-Corporate Debtor.

Present through video conferencing:

Mr. Anubhav Bansal, Advocate for the petitioner.

Heard the learned counsel appearing for the petitioner.

Issue notice of this petition to the respondent-corporate debtor for 14.07.2021 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company and file affidavit of service within two weeks.

2. In case, the service of speed post on the respondent-corporate debtor is not effected, the petitioner shall adopt a substitute mode of service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with the paper clippings within two weeks thereafter. The next date of hearing is fixed as 14.07.2021.

3. Opportunity is granted to the respondent-corporate debtor to file reply/objections, if any, within four weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite.

4. List the matter on 14.07.2021.

(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
(Member (Judicial))

March 31, 2021.
AK